

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 217/MP/2016**

Subject : Petition seeking compensation on account of Changes in Law under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between Thermal Powertech Corporation India Ltd. and the Distribution Companies in the States of Andhra Pradesh and Telangana.

Petitioner : Thermal Powertech Corporation India Ltd. (TPCIL)

Respondents : Southern Power Distribution Co. of Telangana Ltd. & Others

Date of hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Nitish Gupta, Advocate, TPCIL  
Shri Ishaan Mukherjee, Advocate, TPCIL  
Shri Sri Harsha Peechara, Advocate, AP & Telangana Discoms  
Ms. Kriti Sinha, Advocate, AP & Telangana Discoms  
Shri Nishant, Advocate, AP & Telangana Discoms  
Shri Rakesh K. Sharma, AP & Telangana Discoms

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that the Discoms of Andhra Pradesh have filed SLP (C) No. 8016 of 2019 before the Hon'ble Supreme Court. However, Hon'ble Supreme Court vide its order dated 8.4.2019 has directed to maintain the status quo till further hearing.

2. Learned counsel for the Petitioner requested for time to file rejoinder to the reply filed by APSPDCL and APEPDCL.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its rejoinder, by 30.5.2019. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension will be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D Pant)  
Dy. Chief (Law)**